

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI.**

**APPLICATION No.133 of 2016 (SZ)**

M/s.Olympia Techpark (Chennai) Private Limited,  
No.1, SIDCO Industrial Estate,  
Guindy, Chennai- 600032.  
Represented by its Director  
Mr. Chandrakant Kankaria.

...Applicant

**Vs**

The State of Tamil Nadu,  
Rep. by its Secretary, Municipal Administration &  
Water Supply Department,  
Fort St. George,  
Chennai – 600 009 & 14 others.

...Respondents

**INDEX**

S.No	Description	Page No.
1.	<b>REPORT FILED ON BEHALF OF THE 3<sup>RD</sup> &amp; 11<sup>TH</sup> RESPONDENTS - TAMILNADU POLLUTION CONTROL BOARD</b>	1 - 3



**Filed by  
Thiru.S. Sai Sathya Jith,  
Advocate, Chennai.**



**BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI.**

**Original Application No. 133 of 2016 (SZ)**

M/s. Olympia Techpark (Chennai) Private Limited  
No.1, SIDCO Industrial Estate  
Guindy, Chennai – 600 032.

...Applicant

**Vs**

The State of Tamil Nadu  
Rep. by its Secretary, Municipal Administration &  
Water Supply Department  
Fort St. George  
Chennai – 600 009 & 14 others

...Respondents

**REPORT FILED BY THE 3<sup>rd</sup> and 11<sup>th</sup> RESPONDENTS**  
**TAMIL NADU POLLUTION CONTROL BOARD.**

I, R.Sarasavani, D/o. Thiru. Raghavan, Hindu, aged about 56 years, having office at No.76, Mount Salai, Guindy, Chennai - 600 032, do hereby solemnly affirm and sincerely state as follows:-

1. I am the Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai -32, and I am filing this Report on behalf of the 3<sup>rd</sup> and 11<sup>th</sup> Respondents, TNPCB and as such I am well acquainted with the facts of the case from the records available in our office.
2. It is respectfully submitted that this Hon'ble Tribunal vide order dated 24.02.2022 directed as under:

*“10. The Commissioner, Tambaram Municipal Corporation as well as the State Pollution Control Board are directed to file further action taken report on the basis of the recommendations and observations made by the Joint Committee earlier on or before 25.03.2022 by e-filing in the form of Searchable PDF/ OCR Supportable PDF and not in the form of Image PDF along with necessary hardcopies to be produced as per Rules.”*

3. It is respectfully submitted that, subsequently, this Hon'ble Tribunal vide order dated 13.04.2022 directed as under:

*“10. Even the report submitted by the State Pollution Control Board which was considered in the order dated 09.02.2022 also mentioned*

*dar*  
04/10/23  
JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMIL NADU POLLUTION CONTROL BOARD  
No. 76, MOUNT SALAI, CHENNAI-600 032

*about the same thing and there was a direction to the Thiruneermalai Town Panchayat to expedite the bio-mining and not to dump waste in that area and the Thiruneermalai Town Panchayat was also directed to remove the dumped solid waste in the service road and also in the Thiruneermalai abandoned quarry area and they have been directed to implement the Solid Waste Management Rules, 2016 with 100% compliance.*

*12. The State Pollution Control Board is also directed to ascertain the present status and what is the further action taken by them pursuant to the earlier proceedings initiated, in view of the orders passed by this Tribunal.”*

4. It is respectfully submitted that this Hon’ble Tribunal vide order dated 19.05.2022 further directed as under:

*“11. In view of above, remedial action be taken which may be monitored by the District Magistrate, Chengalpattu and the Chief Secretary, Tamil Nadu in the interest of public health. State PCB may also monitor compliance as per SWM Rules, 2016 and take further action for continuing violation on ‘Polluter Pays’ principle. An action taken report mentioning status of compliance as on 30.09.2022 be filed by the State PCB with the Registrar, Southern Bench of this Tribunal by 15.10.2022 by email, preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF. If found necessary, the Registrar may place the matter before the Bench for further directions. Tambaram Corporation must set up sewage and solid waste management facilities.*

*Subject to above, the Application is disposed of.”*

5. It is respectfully submitted that in due compliance with the directions of this Hon’ble Tribunal the impugned area was inspected on 22.08.2023 and the following were observed:
- i. The Tambaram City Municipal Corporation in zone 1 of ward no. 29, 30 & 31 pertaining to Thiruneermalai limit has completed the Biomining of legacy waste and no legacy waste was found in the area.

*dlan*  
04/10/23  
JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMIL NADU POLLUTION CONTROL BOARD  
No. 76, MOUNT SALAI, CHENNAI-600 032

- ii. The Tambaram City Municipal Corporation in zone 1 of ward no. 29, 30 & 31 pertaining to Thiruneermalai limit carries out door-to-door collection of solid waste.
- iii. The Tambaram City Municipal Corporation in zone 1 of ward no. 29, 30 & 31 pertaining to Thiruneermalai limit is generating 10 MT/day of solid waste. Out of which 3 MT/day biodegradable wastes is processed in the Micro Composting Center facility located at S.F.No.147/1G2, Thiruneermalai Village, Pallavaram Taluk, Chengalpattu District and composted as manure. Remaining 7 MT/day of Non biodegradable waste is sent to the Visweswarapuram Transfer Station which is located at Pammal limit of Tambaram City Municipal Corporation and the same is transported to Appur dumpsite located at Appur Village of Kolathur Panchayat in Chengalpattu District. The plastic waste segregated from the solid waste of about 200 kg/day is sent to cement industries for co-processing.
- iv. No solid wastes are dumped along the service road and also in the Thiruneermalai abandoned quarry area.

Under the above circumstances, it is humbly prayed that this Hon'ble National Green Tribunal (Southern Zone) may be pleased to pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of this case and thus render justice.

*Ala* 04/10/23

JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMIL NADU POLLUTION CONTROL BOARD  
No. 76, MOUNT SALAI, CHENNAI-600 032

### VERIFICATION

I, R.Sarasavani, D/o. Thiru. Raghavan, working as Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai-32, do hereby verify that the contents of above report are true to the best of my knowledge through records.

*R.Sarasavani* 04/10/23

JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMIL NADU POLLUTION CONTROL BOARD  
No. 76, MOUNT SALAI, CHENNAI-600 032



**BEFORE THE HON'BLE NATIONAL  
GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI.**

**APPLICATION No.133 of 2016 (SZ)**

M/s.Olympia Techpark (Chennai) Private Limited,  
No.1, SIDCO Industrial Estate,  
Guindy, Chennai- 600032.  
Represented by its Director  
Mr. Chandrakant Kankaria.

...Applicant

**Vs**

The State of Tamil Nadu,  
Rep. by its Secretary, Municipal Administration &  
Water Supply Department,  
Fort St. George,  
Chennai – 600 009 & 14 others.

...Respondents

**REPORT FILED ON BEHALF OF THE 3<sup>RD</sup> &  
11<sup>TH</sup> RESPONDENTS - TAMILNADU  
POLLUTION CONTROL BOARD.**

**Advocate for Respondent: TNPCB  
Thiru.S. Sai Sathya Jith,  
Advocate, Chennai.**

**Date: 06.10.2023.**

**Date of hearing on:20.10.2023**

